



2026:AHC:162968

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7843 of 2026**

Surendra Kumar

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Zulekha Begum
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.58 of 2024, under Sections 147, 148, 323, 308, 504, 506 I.P.C., P.S. - Medical, District- Meerut, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. The Learned counsel for the applicant has contended that the applicant has been falsely implicated in the present case. The First Information Report has been lodged against three named accused and five to six unknown persons and the allegations are of assaulting the husband of the informant. The medical report of the husband of the informant does not indicate any grievous injury or any injuries which may be considered to be dangerous to life. The Learned counsel has further contended that during investigation the applicant was not arrested and post filing of chargesheet, the applicant is not required for any custodial interrogation or recoveries. He further contends that similarly situated co-accused Abhishek has been enlarged on anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 4078 of 2026**. The applicant has no criminal antecedents.
4. The Learned AGA, on the other hand, has opposed the prayer for grant of anticipatory bail. However, he could not dispute the fact that the

applicant has no criminal antecedents. The Learned AGA has pointed out that the applicant was named in the First Information Report. However, his name was wrongly mentioned, which was later on corrected after recording the statement of the witnesses.

5. I have considered the submissions made by Learned counsels for the parties.

6. The injuries found on the injured have been opined to be simple in nature. No specific role has been given to the applicant. Eight persons are stated to have assaulted the husband of the informant. Similarly situated co-accused Abhishek has been enlarged on anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 4078 of 2026**. The applicant has no criminal history.

7. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant **Surendra Kumar**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 4, 2026
Sachin